

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: **890/89**

~~XXXXXXXXXXXXXX~~

DATE OF DECISION: **29.7.1994**

Dr. Gandhi G. Chamanlal & 4 ors. Petitioner

Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Mr. R.K. Shetty

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri **Justice M.S. Deshpande, Vice Chairman**

The Hon'ble Shri **V. Ramakrishnan, Member (A)**

1. To be referred to the Reporter or not ? **NO**
2. Whether it needs to be circulated to other Benches of the Tribunal ? **NO**

✓
V.C.

Re
CWL

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 890/89

Dr. Gandhi Girishchandra
Chamanlal & 4 ors.

..Applicant

V/s

Union of India & Ors.

..Resondents

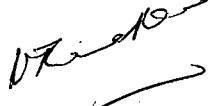
Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman
Hon. Shri V. Ramakrishnan, Member(A)

ORAL JUDGMENT:
(Per: M.S. Deshpande, Vice Chairman)

Dated: 29.7.1994

None for the applicants. Heard Shri R K Shetty, counsel for the respondents. He points out that the matter has been concluded by the decision of the Supreme Court in Civil Appeal No. 3954 of 1990, UNION OF INDIA & ORS. Vs. SCIENTIFIC WORKERS ASSOCIATION (Regd.) KANPUR & ORS., by which it was held that there was no material on the record to show that the exercise of power by the Central Government under Clause 21 of the JCM Scheme is vitiated in any manner. The two Houses of Parliament having passed the Resolution the award stood modified in terms of the Resolution and as such can be implemented with effect from January 1, 1988 and not from September 22, 1982.

2. The present OA would be covered by that decision. There is no material in the present application. It is dismissed. No order as to costs.


(V. Ramakrishnan)
Member(A)


(M.S. Deshpande)
Vice Chairman